

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP (IB) No. 1826/KB/2019
IA (IB) No. 276/KB/2020

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)

2. Hon'ble Member (T), Shri V.K. Gupta (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th February, 2020, 10:30 A.M

Name of the Company	Anil Agarwal Vs. Prabhudarshan Developers Pvt Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anil Guleria, Adv.

ZPP

Anil
17/2/20

Ratul Das.
Niladri Banerjee.

Adv. for
Financial Creditor

Ratul Das
17/2/2020

1. Mrs. Manya Bhutia, Adv.

2. Ms. Minakshi Narmet, Adv.

3. Mr. Niladri Khanna, Adv.

} for the Corporate
Rebtor.

Manya Bhutia
17/2/2020

1. Satyajeet Chaudhuri, Adv. } For Partha Sadan
Bose

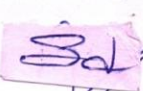
Satyajeet Chaudhuri
17.02.2020

Order attached

ORDER

Ld. Counsel for the financial creditor appears. Ld. Counsel appears for the corporate debtor. Corporate Debtor is admitted in CIRP by order dated 05.02.2020. This application is filed under Rule 11 of the NCLT Rules by the corporate debtor pointing out that settlement is arrived in between them and the Financial Creditor. Ld. Counsel for the IRP appears. Since the matter is settled in between the parties, we allow this application subject to payment of cost of Rs.50,000/- to be deposited by the corporate debtor with Prime Minister's National Relief Fund Online and file proof of deposit to the Registry. Corporate Debtor also shall pay fees of IRP Rs.50,000/- plus expenses of Rs.25,000/-. In view of this, IA(IB) 276/KB/2020 is allowed. CP(IB) No.1826/KB/2019 stands disposed off.


(Virendra Kumar Gupta)
Member (T)


(M. B. Gosavi)
Member(J)